

HIGH COURT OF DELHI AT NEW DELHI

Internal Complaints Committee in terms of Section 4 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 read with Guidelines 3(a) & 3(b) of the Sexual Harassment of Women at the Delhi High Court (Prevention, Prohibition and Redressal) Guidelines, 2025, Gender Sensitization and to deal with the matters of Sexual Harassment of Transgender Person at Delhi High Court

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